

In the Court of the Principal District Judge, Madurai.

Present : Tmt.A. Nazeema Banu, B.A., L.L.M.,

Principal District Judge, Madurai.

Friday, this the 14th day of August -2020.

Crl.M.P.No.3653/2020

A.Dhanabal, S/o.Alagar

... Petitioner/Accused.

Vs

State through the Inspector of Police,

Anna Nagar P.S. Cr.No.231/2020

... Respondent/Complainant.

This petition taken up today for hearing at request through e.mail/ e.petition and after hearing the arguments of Thiru.P.Malaisamy, Advocate for the petitioner and of Thiru.M. Tamil Chelvan, the Public Prosecutor for the state over conference call, this court passed the following

Order

1.Petition for modification of condition

2. The offences alleged are U/s. 392,397 & 506(ii) of IPC.

3. Heard.

4. The learned counsel for the petitioner would submit that he wanted to withdraw the petition. Hence, this petition is dismissed as withdrawn as represented by the Counsel for the petitioner.

5. In the result the petition is dismissed as withdrawn

Pronounced by me in Camp Court on the 14th day of August -2020.

Sd/- A.Nazeema Banu

Principal District Judge, Madurai

Copy to

1. The Judicial Magistrate concerned.